

fiction No. G.S.R. 1016 in Gazette of India dated the 22nd September, 1973.

(12) The Indian Police Service (Pay) Fifth Amendment Rules, 1973, published in Notification No. G.S.R. 1017 in Gazette of India dated the 22nd September, 1973.

(13) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1973, published in Notification No. G.S.R. 1089 in Gazette of India dated the 6th October, 1973.

(14) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1973, published in Notification No. G.S.R. 427 (E) in Gazette of India dated the 24th October, 1973.

(15) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1973, published in Notification No. G.S.R. 478 (E) in Gazette of India dated the 24th October, 1973.

(16) The Indian Forest Service (Pay) Amendment Rules, 1973, published in Notification No. G.S.R. 1157 in Gazette of India dated the 27th October, 1973.

(17) The Indian Police Service (Pay) Sixth Amendment Rules, 1973, published in Notification No. G.S.R. 1181 in Gazette of India dated the 3rd November, 1973.

(18) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1973, published in Notification No. G.S.R. 1183 in Gazette of India dated the 3rd November, 1973.

(19) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1973, published in Notification No. G.S.R. 1183 in Gazette of India dated the 3rd November, 1973.

(20) The Indian Police Service (Pay) Seventh Amendment Rules, 1973, published in Notification No. G.S.R. 1184 in Gazette of India dated the 3rd November, 1973. [Placed in Library. See No. LT-5744/73.]

#### NOTIFICATIONS UNDER DELHI SIKH GURDWARAS ACT

SHRI F. H. MOHSIN: I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—

(i) The Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules, 1973, published in Notification No. G.S.R. 25 (E) in Gazette of India dated the 22nd January, 1973 (English version) and G.S.R. 284 in Gazette of India dated the 24th March, 1973 (Hindi version) and corrigenda thereto published in Notifications Nos. G.S.R. 319 dated the 31st March, 1973, G.S.R. 672 dated the 30th June, 1973 and G.S.R. 911 dated the 25th August, 1973.

(ii) The Delhi Sikh Gurdwara Management Committee (Registration of Electors) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 671 in Gazette of India dated the 30th June, 1973.

(iii) The Delhi Sikh Gurdwara Management Committee (Reg

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gistration of Electors) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 991 in Gazette of India dated the 15th September, 1973.

- (iv) The Delhi Sikh Gurdwaras Rules, 1973 (Hindi and English versions) published in Notification No. F. 18 (15)/73-Judl. in Delhi Gazette dated the 27th September, 1973.

(2) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-5745/73.]

ANNUAL REPORTS OF PRESS COUNCIL OF INDIA FOR 1972

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table a copy of Annual Report (Hindi version) of the Press Council of India for the year 1972, under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT-5746/73.]

12.52 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-THIRD REPORT

SHRI G. G. SWELL (Autonomous Districts): I present the Thirty-third Report of the Committee on Private Members' Bills and Resolutions.

12.53 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER: I have to inform the House that I have received two notices of Motions of No-Confidence

in the Council of Ministers under Rule 198 from Shri Jyotirmoy Bosu and Shri Samar Guha.

Shri Jyotirmoy Bosu's motion, as slightly edited, reads as follows:

"That this House expresses its want of confidence in the Council of Ministers".

The reasons given are:

"Government's wrong anti-people, anti-democratic policies resulting in high prices and Government's total failure to ensure supply of food and other essential commodities to people causing starvation, starvation deaths, severe hardship, growing unemployment, rampant corruption, use of official machinery for party purposes specially for impending elections in UP and Orissa, widespread repression, misapplication of MISA and other preventive Acts and other misdeeds".

May I request those hon. members who are in favour of Shri Bosu's motion to rise in their seats?

The Members who have risen are more than 50, and the leave is granted.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): I suggest that the discussion of the motion can be taken up immediately.

MR. SPEAKER: Yes; I agree.

श्री जयु ललित (बांका) : अध्यक्ष महोदय, प्रधान मंत्री पहले ही इस्तीफा दे दें तो बहुल की जरूरत ही नहीं पड़ेगी।

MR. SPEAKER: It is already 1 O'clock; just two minutes less. Could we take it up at 2 O'clock?